

28.8.1990.

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Present: Shri B.B. Srivastava, counsel for the applicant.

Heard the learned counsel for the applicant. On perusal of the application and documents filed along with the same, and after hearing the learned counsel for the applicant, we find that the applicant has not availed of the departmental remedies, as envisaged in Section 20 of the Administrative Tribunals Act. There is no representation or any reply to the same from the departmental authorities, in response to the same, made if any. We are, therefore, of the view that the application is pre-mature and hence dismiss the same.

Dulgh
(I.K. RASGOTRA)

MEMBER(A)

28/8
(T.S. OBEROI)
MEMBER(J)